

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/00428/2016

Date of Order: 27.06.2016

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Sunil Kumar Murmu
Vs.
Defence

For the Applicant : Mr. PC Das, Counsel
Mr. BC Deb, Counsel

For the Respondents : Mr. P. Mukherjee, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard both.

3. The applicant is aggrieved that at the fag end of his service career he has been transferred from GE Barrackpore to CE (AF) Allahabad Zone. The order was issued on 20.11.2015 asking him to report on 21.12.2015. On 19.02.2016 it was indicated that the prayer of the applicant for amendment of posting was pending for decision before the appropriate authority. Finally on 25.06.2016 the authorities have ordered that the transfer of applicant to Allahabad, is cancelled.

4. Therefore, the order of transfer of the applicant from Barrackpore to Allahabad is cancelled and as such no grievance of the applicant is subsisting as on the present date.

8

5. Learned counsel for respondents also submitted at the bar that the applicant would be continued at Barrackpore till his retirement.
6. Accordingly, the respondents are directed to issue an appropriate order within a period of one month from the date of communication of this order.
7. OA is accordingly disposed of. No costs.

10-12-1
(Bidisha Banerjee)
Member (J)

pd